

Political Sufferers

285. Shri Subbiah Ambalam: Will the Minister of Home Affairs be pleased to state:

(a) the number of applications received during 1957-58 and 1958-59 so far for aid from political sufferers in Madras State;

(b) how many of them have been granted aid and how many rejected; and

(c) how many of them are pending consideration?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (c). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 111.]

Untouchability propaganda in Kerala

286. Shri I. Eacharan: Will the Minister of Home Affairs be pleased to state:

(a) the amount allotted by the Central Government for untouchability propaganda in Kerala for 1958-59;

(b) whether the Kerala Government has submitted any schemes for the purpose; and

(c) if so, the nature of the schemes on which the amount is proposed to be spent?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (c): A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 112.]

12.03 hrs.

MOTIONS FOR ADJOURNMENT**SITUATION IN AHMEDABAD**

Mr. Deputy-Speaker: I have received notices of several adjournment motions. There are ten of them. Mostly they relate only to one instance. It may be very grave and unfortunate. I would have withheld my permission

and declared that they cannot be discussed and rejected them, but, as the matter is very important and must have agitated every Indian, I am going to refer to them. Otherwise, it was not necessary at all because it is a matter of law and order.

One adjournment motion is from Shri Goray and Shri Jadhav: "The state of extreme tension prevailing in Ahmedabad and other parts of Gujarat and the use of tear-gas, lathi charges and firing accompanied by wide-scale destruction of property".

Shri Goray (Poona): There is one more clause in it.

Mr. Deputy-Speaker: "The unfortunate situation..." I think there was no need to read it. "The unfortunate situation which is the direct result of peoples' resistance to accept the bilingual State of Bombay." It cannot be relevant for this adjournment motion.

Shri Nath Pal (Rajapur): Then only the first paragraph makes some meaning

Mr. Deputy-Speaker: The second is by Shri S. A. Dange: "The grave situation arising out of the unwarranted and brutal firing and lathi charge on an unarmed crowd on 12th August at Ahmedabad and the sense of insecurity caused to the citizens of Ahmedabad... the attack on civil liberties by the Government in prohibiting peaceful demonstrations..."

Then there is the motion of Shri S. M. Banerjee, Shri Tangamani and Shrimati Renu Chakravarty: "The grave situation arising out of the unwarranted and brutal firing and lathi charge on the unarmed crowd at Ahmedabad and other towns on 12-8-1958 and the sense of insecurity by the population of Ahmedabad and other towns as a consequence of the behaviour of the administration. Attack on civil liberties by the Government in Ahmedabad and other towns in prohibiting peaceful demonstration..."

Shri S. M. Banerjee (Kanpur): It refers to the hunger strike by one